

# LOK SABHA DEBATES

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LOK SABHA

Friday, December 17, 1971/Agrahayana  
26, 1893 (Saka)

The Lok Sabha met at Ten of the Clock

[MR. SPEAKER in the Chair]

RE : STATEMENT BY PRIME  
MINISTER

MR. SPEAKER : The Prime Minister will make a statement at 12.30.

श्री अटल बिहारी वाजपेयी (स्वालयर) : अध्यक्ष महोदय, यह साढ़े बारह बजे की बात मेरी समझ में नहीं आ रही है। यह तो मदन के बैठते ही वक्तव्य होना चाहिए। सरकार ने युद्ध विराम एकतरफा मान लिया है। कल सदन को इस के बारे में सूचना नहीं दी गई। तो आज पहला काम यह होना चाहिए कि मदन को इस के बारे में विश्वास में लिया जाये . . .

अध्यक्ष महोदय : सूचना का क्या मतलब है? हर वक्त पार्लियामेंट बैठी रहे यह तो हो नहीं सकता . . .

श्री अटल बिहारी वाजपेयी : मैं यह कह रहा हूँ कि आज जब सदन बैठा है तो दस बजे पहला काम यह होना चाहिये। इस में मुश्किल क्या है? अगर सदन की कार्यवाही आरंभ होते ही यह वक्तव्य आ जाता तो क्या कठिनाई थी। . . .

अध्यक्ष महोदय : आप किसी बातें करते हैं . . .  
(व्यवधान) . . .

श्री अटल बिहारी वाजपेयी : क्या आप समझते हैं कि सीज फायर का आफर ऐसी चीज है जो सदन को किसी समय भी सूचित की जा सकती है? . . .  
(व्यवधान) . . . मैं इस से सहमत नहीं हूँ। मैं यह समझता हूँ कि मदन की मर्यादा का यह सवाल है कि प्रधान मंत्री युद्ध विराम के बारे में सदन को विश्वास में लें। . . .

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MR. SPEAKER : I do not agree with this.

10.01 hrs.

PAPERS LAID ON THE TABLE

CORRECTION TO REPLY, CENTRAL  
EXCISE (SEVENTEENTH AMENDMENT) RULES,  
NOTIFICATIONS, ETC.

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI K. R.  
GANESH) : I beg to lay on the Table—

(1) A statement correcting the reply given on the 4th June, 1971 to Unstarred Question No. 1352 by Sarvashri Jagannathrao Joshi and Hukam Chand Kachwai regarding Indian Coins seized from a firm in Kasganj (U.P.) together with a statement giving reasons for delay in correcting the reply.

(i) Statement

Part (a) of Unstarred Question No. 1352 tabled in the Lok Sabha on 4-6-1971 by the Hon'ble Sarvashri Jagannathrao Joshi and Hukam Chand Kachwai sought information on whether Indian coins weighing about 10 maunds and equipment which is used for melting them, were seized in a raid carried out on a firm in Kasganj, in Uttar Pradesh in the fortnight of May, 1971. The answer given to this part of the question was that "The U.P. Police made a raid on 2-5-1971 at the firm of one Lakhpat Rai of Kasganj and seze about 1000 Kg. of 2P and 5P coins along with certain melting equipments." The U.P. Government have since advised that the figure of 1000 Kg. reported earlier may be corrected as 152 Kg. The mistake had occurred on account of some fault in the transmission of the

[Shri K. R. Ganesh]

message from the District to the State Government. I would, therefore, like to correct the reply already given by me to part (a) of the above mentioned question. The correct reply to part (a) of the question is :

- (a) The U.P. Police made a raid on 2-5-1971 at the firm of one Lakhpat Rai of Kasganj and seized about 152 Kg. of 2P and 5P coins including melted coins along with certain melting equipments.

(ii) *Statement*

The correct information was received from the U.P. Government on 2-8-1971, but it could not be processed before 12-8-1971 when the Lok Sabha adjourned. The delay is regretted.

- (2) A copy of the Central Excise (Seventeenth Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1780 in Gazette of India dated the 27th November, 1971 under section 3R of the Central Excises and Salt Act, 1944.

[Placed in Library. See No. LT-1301/71]

- (3) A copy each of the following Notifications under section 296 of the Income-tax act, 1961 :-

(i) S.O. 5249 published in Gazette of India dated the 29th November, 1971 containing corrigenda to Notification No. S.O. 1997 dated the 14th May, 1971.

(ii) S.O. 5250 published in Gazette of India dated the 29th November, 1971 containing corrigenda to the Hindi version of Notification No. S.O. 1997 dated the 14th May, 1971.

[Placed in Library. See No. LT-1302/71]

- (4) A copy each of the following Notifications under sub-section (4) of

section 46 of the Wealth-Tax Act, 1957 :-

(i) S.O. 5185 published in Gazette of India dated the 22nd November, 1971 containing corrigenda to Notification No. S.O. 999 dated the 1st March, 1971.

(ii) S.O. 5185A published in Gazette of India dated the 22nd November, 1971 containing corrigenda to the Hindi version of the Notification No. S.O. 999 dated the 1st March, 1971.

[Placed in Library. See No. LT-1303/71]

- (5) (i) A copy of Notification No. F. 4 (40)/71-Fin (G) (Hindi and English versions) published in Delhi Gazette dated the 10th November, 1971 containing corrigendum to Notification No. F. 4 (40)/71-Fin. (G) dated the 26th July, 1971, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941 as in force in the Union territory of Delhi

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

[Placed in Library. See No. LT-1304/71]

- (6) A copy of Notification No. G.S.R. 1788A (Hindi and English versions) published in Gazette of India dated the 1st December, 1971, under section 159 of the Customs Act, 1962, together with an explanatory Memorandum.

[Placed in Library. See No. LT-1305/71]

- (7) A copy of the Mysore Excise (Lease of the Right of Retail Vend of Liquors) (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 310 in Mysore Gazette dated the

7th October, 1971, under sub-section (4) of section 71 of the Mysore Excise Act, 1965, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore.

[Placed in Library. See No. LT-1306/71]

- (8) A copy of Mysore Notification No. S.O. 1562 (Hindi and English versions) published in Mysore Gazette dated the 9th September, 1971, under sub-section (ii) of section 30 of the Mysore Lotteries and Prize Competitions Control and Tax Act, 1951, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971 issued by the President in relation to the State of Mysore.

[Placed in Library. See No. LT-1307/71]

NOTIFICATIONS UNDER AIRCRAFT ACT AND ANNUAL REPORTS AND ACCOUNTS OF AIR INDIA AND INDIAN AIRLINES

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR. SAROJINI MAHISHI): I beg to lay on the Table—

- (1) (a) A copy each of the following Notifications (Hindi and English versions) under section 14A of the Aircraft Act, 1934 :—

(i) The Aircraft (Amendment) Rules, 1971, published in Notification No. G.S.R. 172 in Gazette of India dated the 6th February, 1971, together with an explanatory Note.

(ii) The Aircraft (Fourth Amendment) Rules, 1971, published in Notification No. G.S.R. 411 in Gazette of India dated the 27th March, 1971, together with an explanatory Note.

(iii) The Aircraft (Third Amendment) Rules, 1971, published in

Notification No. G.S.R. 412 in Gazette of India dated the 27th March, 1971, together with an explanatory Note.

(iv) The Aircraft (Fifth Amendment) Rules, 1971, published in Notification No. G.S.R. 714 in Gazette of India dated the 15th May, 1971, together with an explanatory Note.

- (b) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

[Placed in Library. See No. LT-1308/71]

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 37 of the Air Corporation Act, 1953.

(i) Annual Report of the Air India for the year 1970-71 :—

(ii) Annual Report of the Indian Airlines for the year 1970-71.

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 15 of the Air Corporations Act, 1953 :—

(i) Certified Accounts of the Air India for the year 1970-71 together with the Audit Report thereon.

(ii) Certified Accounts of the Indian Airlines for the year 1970-71 together with the Audit Report thereon.

[Placed in Library. See No. LT-1309/71]

REVIEW AND ANNUAL REPORT OF WATER AND POWER DEVELOPMENT CONSULTANCY SERVICES (INDIA) LTD.

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (1) Review by the Government on the working of the Water and Power